

Santosh

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-OCW -133-2020****IN****LD-VC-CW – 147 - 2020**

Rajendra Verlekar. Applicant.

Versus

State of Goa and others. Respondents.

The Petitioner in person.

Mr. D.J. Pangam, Advocate General with Ms. Maria Correia,
Additional Government Advocate for Respondents No.1 to 3.Mr. D. Lawande, with Mr. P. Dangui and Mr. G. Nadkarni,
Advocates for the original Petitioners.**Coram : M.S. Sonak &
Smt. M.S. Jawalkar, JJ.****Date : 5th October, 2020.****P.C. :-**

Mr. Rajendra Verlekar, Assistant Engineer, seeks intervention in LD-VC-CW – 147- 2020. He appears in person and states that he supports the Petitioner in the said Petition.

2. It appears that Mr. Verlekar has his own grievance on the issue of house building loans. In such circumstances, there is no reason to permit him to intervene in the Petition. However, if he desires, he is granted liberty to file a fresh Petition to espouse his own

cause.

3. In the aforesaid circumstances, LD-VC-OCW-133-2020 is also disposed of.

Smt. M.S. Jawalkar, J.

M.S. Sonak, J.